

FIR No.438/2021

PS: Ranhola

State vs. Abhishek & Anr.

u/s 323/336/34 IPC & 25/27 Arms Act

11.07.2021

This is an application u/s 437 CrPC for grant of bail of accused Abhishek Soni S/o Bhushan Kumar.

Present: None for the State.

Mr. Khushal Antil, Ld. counsel for applicant/accused Abhishek Soni S/o Bhushan Kumar.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, he was arrested on 09.07.2021 and is in JC since 10.07.2021, he has no role to play in the alleged incident, he came outside only after seeing a group of people gathered together and he did not even fire, there is no previous involvement of accused in any other case, he is 20 years of age and is studying poly-technique, that this is the first bail application and that he be granted bail.

On the other hand, IO SI Anil Kumar in his report, has objected to release of accused on bail on the ground that allegations are serious in nature, case is at initial stage, he may jump bail and may threaten or induce the complainant or witnesses. It is further stated that it is the first case registered against the accused and that upon asking of the above accused, firing was done by co-accused Bhalu.

Ld. APP for the State did not appear today either physically or through VC. It is brought to the notice of undersigned by Niab Court that he tried calling Ld. APP for the State on her mobile phone, however, she did not answer. It is already 01:30 pm and there is no intimation of Ld. APP for the State. It is noticed that Ld. APP for the State has not been appearing

Contd...2/-

before this Court on every proceedings either physically or through video conferencing. One last opportunity is granted for her appearance on the days of her duty before this Court, failing which appropriate order shall be passed against the State. Let a copy of this order be sent to Director of Prosecution for intimation and compliance.

Heard. Perused.

According to the report of IO, the role of accused Abhishek has been attributed to instigating co-accused Bhalu to fire upon which co-accused Bhalu fired in the air and ran away. Keeping in view the overall facts & circumstances of the case as well as the age of the accused and the fact that accused has no previous criminal record, the bail application is allowed. **Accused Abhishek Soni is admitted to bail** on furnishing personal bond **in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM concerned**, subject to conditions that :

1. He shall not threaten or influence the witnesses/complainant.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.
5. He shall submit his fresh address as and when he changes his address.

Accordingly, bail application is disposed of.



(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

353



FORM NO. 45

Bond and Bail Bond for Attendance before Office Incharge of Police Station of Court (Section 436, 437, 438 (3) and 441)

In the court of Shri Hanble Duty m.m. Ts Hazari Court
Police Station MUNDKA Next date of hearing
Under Section 2554. SPM Act Sent to Jail On
F. I. R. No. 558/2021

Bail Bond

I Akash Son of Shri Radhey Shyam
Residence G-129 J-1 Colony Bakkarwala Bakkarwala self
having been arrested or detained without warrant by the Officer incharge of
as above Police Station for having been brought before this Honourable
Court charged with the offence of as above and required to give
surety for my attendance before such Officer of Court on condition that I shall attend
such Officer or Court on every day on which any investigation or trial is held with regard
to such charge and in case of my making default here in myself to forfeit to Government
the sum of Rs. 10000/-

DELHI

DATED 9/7/2021

SHO ID
to verify by
M 11/7/21

DMM 9/7/21

Signature

mib:- 9718710249

I Rekha Son of Shri Radhey Shyam
Residence G-129 J-1 Colony Bakkarwala Bakkarwala west-41
hereby declare myself for the above said Shri as above
that he shall attend the Officer-in-charge of as above
Police Station or the Court of Shri as above
every day on which any investigation in the charge is made or any trial on such charge
is held that he shall be and re-appear before such officer or court for the purpose of
such investigation to answer the charge against him (as the case may be) and in the
case or his making default herein I have bind myself to forfeit to Govt. the sum of
Rs. 10000/-

Dated this 9

Day of 9

20 2021 for RTI

Witness

- 1
- 2

12/7/21
Pr. Mr. Mahesh Chandra Pal, 2021-22-07-05
Surety absent - Reply of 10 received
A request of Lal-ek, to be summoned
to produce original surety document
& surety be present on 12/7/21.
Signature Rekha

महानगर दफतरीकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारों न्यायालय, दिल्ली
Ts Hazari Courts, Delhi
DMM 11/7/21

IN THE HON'BLE COURT LD.DUTY MM, (WEST),
TIS HAZARI COURTS, DELHI

BAIL APPLICATION NO. _____ OF 2021

IN THE MATTER OF:

STATE

Vs. Firoz

S/o Late Shakeel Ahmad

P.S: Mundka

U/S: 379/411 IPC

FIR No.178/2021

Date of Arrest: 13.06.2021

**APPLICATION FOR BAIL BY AND ON BEHALF OF THE
APPLICANT/ACCUSED UNDER SECTION 437 Cr.P.C**

Most Respectfully Showeth:

1. That the present Application u/s 437 Cr.P.C. is being filed and preferred by the above named Applicant/Accused seeking necessary orders and directions from this Hon'ble Court for the grant of bail.
2. That the applicant/accused has been falsely framed in the above mentioned case, and the applicant/accused has no concern and nothing to do at all with the alleged offence.
3. That the applicant/accused is in judicial custody with effect from 13.06.2021 till today, completely co-operated the investigation agency, investigation qua the present

11/7/21
Pr. Mr. AK Sharma, Ad. cl for accused
Ad. cl submits that this is however
second bail application, however
seeks adjournment to file earlier
bail dismissal order so that it
can be seen whether there are
any change in circumstances.
At request put up for 13/7/21.
As.

SHO/PO to Report
before the Ad. cl on 11/07/21.
MM-3 Delhi
10/07/21

11/7/21
Tis Hazari Courts Delhi
C-5

IN THE HON'BLE COURT LD.DUTY MM, (WEST),
TIS HAZARI COURTS, DELHI

BAIL APPLICATION NO. _____ OF 2021

IN THE MATTER OF:

STATE

Vs. Firoz

S/o Late Shakeel Ahmad

P.S: Mundka

U/S: 379/411 IPC

E-FIR No.OD-MU-000012/2021

Date of Arrest: 13.06.2021

**APPLICATION FOR BAIL BY AND ON BEHALF OF THE
APPLICANT/ACCUSED UNDER SECTION 437 Cr.P.C**

Most Respectfully Showeth:

1. That the present Application u/s 437 Cr.P.C. is being filed and preferred by the above named Applicant/Accused seeking necessary orders and directions from this Hon'ble Court for the grant of bail.
2. That the applicant/accused has been falsely framed in the above mentioned case, and the applicant/accused has no concern and nothing to do at all with the alleged offence.
3. That the applicant/accused is in judicial custody with effect from 13.06.2021 till today, completely co-operated the investigation agency, investigation qua the present

11/7/2021
Mr. LD APP for the state.
Re A.R. Sharma
ld-Counted for accused.
Reply not received.
Reply be called
from go/stad concerned for
12/9/2021.

SHO/10 to Report
before the ld. duty
TS
MM-Delhi
10/07/21

11/9/2021
MM Hazari Courts, Delhi

FIR No.37357/2018

PS: Moti Nagar

State vs. Sharad

u/s 411 IPC

11.07.2021 (At 02:20 pm)

Present: Ld. APP for the State present through VC.
Accused Sharad S/o Bhim Bahadur R/o House No.46/81,
Valmiki Camp, Behind Fire Station, Britania Chowk, Punjabi
Bagh, Delhi, stated to be in JC in another FIR No.10406/2021
PS Keshav Puram, Delhi. (present through VC from CJ-1, Tihar
Jail).
IO HC Vipin Kumar in person.

Accused Sharad produced through VC from CJ-1, Tihar after
formal arrest in the present case in pursuance of order of Ld. Duty MM,
West dated 10.07.2021.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. In the facts and circumstances of
the case, accused Sharad is remanded to JC till **24.07.2021**. **Accused be
produced before Ld. Duty MM concerned on 24.07.2021. JC warrants
be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

FIR No.143/2021
PS: Ranjit Nagar
State vs. Manish
u/s 307/326/120-B/34 IPC
& 25/27/54/59 Arms Act

11.07.2021 (At 02:35 pm)

Present: Ld. APP for the State present through VC.
Accused Manish @ Pawan S/o Rajender R/o 2690/13, Gali
No.21A, Baljeet Nagar, Delhi, produced after one day PC
remand.
IO ASI Jal Singh in person.

Accused Manish @ Pawan has been produced after one day PC
remand granted vide order dated 10.07.2021 passed by Ld. Duty MM, West.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are
extremely serious in nature and investigation is continued, medical
examination of accused was conducted on 10.07.2021 and on 11.07.2021 as
per the MLC attached and no fresh external injury have been found. Thus,
accused Manish @ Pawan is remanded to JC till **24.07.2021**. Accused be
produced before Ld. Duty MM concerned on **24.07.2021**. JC warrants be
prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

2
10/7/21

11/7/2021
Pr. None
Verdict not received
Be put up on 12/7/2021

FORM NO. 45

Bond and Bail Bond for Attendance before
Office Incharge of Police Station of Court
(Section 436, 437, 438 (3) and 441)



In the court of ~~SHR~~ MS. Sonam Gupta Jd. M.M. Tis Hazari
Court Delhi
Police Station Mundka Next date of hearing
Under Section 33 EX. ACT Sent to Jail On
F. I. R. No. 708/2021

Bail Bond

I, Makeesh Kumar Son of Shri Gopal Ram
Residence Bhunjwala Sikar, Rudeshwar
also at H. No. A-24, wall no-1, Friends Enclave, Mundka, Delhi
having been arrested or detained without warrant by the Officer incharge of
Mundka Police Station for having been brought before this Honourable
Court charged with the offence of 33 EX. ACT and required to give
surety for my attendance before such Officer of Courton condition that I shall attend such
Officer Officer or Court on every day on which any investigation or trial is held with regard to
such charge and in case of my making default here in myself to forfeit to Government the sun
of Rs. 15000/-

Mob No - 964358199

DELHI

DATED 10-07-21

SHOULD
to verify
for 11/7/21

Signature

I, Rakesh Kumar Son of Shri MUNNA RAM
Residence H. No-15A, Amar Colony, Phase-3, Nangloi, West Delhi 11004

hereby declare my self for the above said Shri Makeesh Kumar
that he shall attend the Officer-in-charge of Mundka
Police Station or the Court of Shri MS. Sonam Gupta Jd. M.M. Tis Hazari
every day on which any investigation in the charge is made or any trial on such charge is held
that he shall be and re-appear before such officer or court for the purpose of such
investigation to answer the charge against him (as the case may be) and in the case or his
making default herein I have blind myself to forfeit to Govt. the sum of
Rs. 15,000/-

Dated this

10

Day of 07

20 21

Rakesh
Signature.

Witness

- 1
- 2

Presented by Ankit Sharma

ANKIT SHARMA
E. No. D/8006/2019 Advocate
Office : B-6/28, Rohini, Sec.-17
Email: ankitsharmaadv000@gmail.com
(M) 7503915238

10/7/21

11/7/2021
pr. Home
verification report received.
Be put up on 12/7/2021



FORM NO. 45

Bond and Bail Bond for Attendance before
Office Incharge of Police Station of Court
(Section 436, 437, 438 (3) and 441)

In the court of Shri L.D. Datta M.M. T.N.C. Delhi
Police Station Mundaka Next date of hearing
Under Section 379/411/34 IPC Sent to Jail On
F. I. R. No. 704/2021

Bail Bond

I Sunil Son of Shri Mankeshwar Nath Mittal
Residence H.No. A-138, Hauz. Shaker enclave, from Wazirpur 3rd Circle
having been arrested or detained without warrant by the Officer incharge Mundaka Police Station for having been brought before this Honourable Court charged with the offence of 379/411/34 IPC and required to give surety for my attendance before such Officer of Court on condition that I shall attend such Officer or Court on every day on which any investigation or trial is held with regard to such charge and in case of my making default here in myself to forfeit to Government the sum of Rs. 10,000/-

DELHI

DATED 10/07/21

Shol to verify for 10/7/21 before
MM
Signature
10/7/21

Coly Sud

I Neeraj Kumar Son of Shri Laxmi Narayan
Residence A-171, Hauz. Shaker enclave - from Wazirpur 3rd Circle
hereby declare myself for the above said Shri Sunil
that he shall attend the Officer-in-charge of
Police Station or the Court of Shri
every day on which any investigation in the charge is made or any trial on such charge is held that he shall be and re-appear before such officer or court for the purpose of such investigation to answer the charge against him (as the case may be) and in the case or his making default herein I have bind myself to forfeit to Govt. the sum of Rs. 10,000/-

Dated this 10 Day of 07 2021

Signature

Witness

- 1
- 2

Amit Singh Advy
D-8185/2019
Mob! 9718741127

FIR No.573/2020
PS: Moti Nagar
State vs. Trilangi Shankar & Anr.
u/s 379 IPC

11.07.2021 (At 02:55 pm)

Present: Ld. APP for the State present through VC.
Accused Trilangi Shankar S/o Apangu R/o 9-A, Lakhapur,
PS Garugahali, Andhra Pradesh and **accused Girish B.K.** S/o
Krishan Appa R/o 48, Forcross, Parvati Nagar, Maidali,
Banglore, Karnataka, stated to be in JC in DD No.5 dated
20.06.2021 Special Staff, Crime Branch, South-East, Sunlight
Colony, Delhi.
IO HC Dalveer in person.

An application is moved by HC Dalveer requesting for
interrogation and formal arrest of accused Trilangi Shankar & Girish B.K.,
who are stated to be lodged in Tihar Jail in DD No.5 u/s 41(1)(A) CrPC.

It has been submitted by IO that both the accused persons are in
JC since 20.06.2021 in DD No.5, Special Staff, Crime Branch, South-East,
Sunlight Colony, Delhi. That vide DD No.53A dated 21.06.2021, an
information was received with respect to their involvement in the present
case and regarding recovery of the case property i.e. cable wire and prayed
for interrogation and formal arrest of the above accused persons.

Heard. Perused.

Disclosure statement of both the accused persons is annexed
with the case file. Since the interrogation revealed complicity of accused in
the present case, the application is allowed. IO is granted permission to
interrogate the above accused persons, who are stated to be lodged in Tihar
Jail.

Contd...2/-

FIR No.573/2020
PS: Moti Nagar
State vs. Trilangi Shankar & Anr.
u/s 379 IPC

-2-

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

Aakanksha
11/7/21

(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

FIR No.306/2021
PS: Ranhola
State vs. Shiva & Ors.
u/s 379 IPC

11.07.2021 (At 02:50 pm)

Present: Ld. APP for the State present through VC.
IO HC Ravinder in person.

Accused Shiva S/o Radhey Shyam Chauhan R/o G-129, JJ Colony, Bakarwala, Delhi and **accused Pritam Charan @ Deepak** S/o Gopal Prajapati R/o D-201, JJ Colony, Bakarwala, Delhi (present through VC from CJ-5, Tihar Jail).

An application has been filed by IO seeking request for releasing **accused Shiva and Pritam Charan @ Deepak**.

It is submitted by IO that both the accused were formally arrested in the present FIR on 28.06.2021 after obtaining permission to interrogate and arrest the above accused persons from Ld. Duty MM vide order dated 28.06.2021, on the basis of their disclosure statement obtained in e-FIR No.127/2021 u/s 379/411/34 IPC PS Mundka regarding their involvement in the present case. However, during investigation no recovery could be effected from them and there is no evidence on record to charge sheet the above accused persons and thus, prayed to release both the accused persons.

Heard. Perused.

As per IO no recovery could be effected from the above accused persons. Since there is no incriminating material on record to charge sheet the above accused persons, the application is allowed.

Accused Shiva and Pritam Charan @ Deepak are directed to be released from JC if not required in any other case. Release warrants of the accused persons be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.


(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

FIR No.186/2021
PS: Ranhola
State vs. Shiva & Ors.
u/s 379 IPC

11.07.2021 (At 02:45 pm)

Present: Ld. APP for the State present through VC.
IO HC Rajesh in person.

Accused Shiva S/o Radhey Shyam Chauhan R/o G-129, JJ Colony, Bakarwala, Delhi and **accused Pritam Charan @ Deepak** S/o Gopal Prajapati R/o D-201, JJ Colony, Bakarwala, Delhi (present through VC from CJ-5, Tihar Jail).

An application has been filed by IO seeking request for releasing **accused Shiva and Pritam Charan @ Deepak**.

It is submitted by IO that both the accused were formally arrested in the present FIR on 28.06.2021 after obtaining permission to interrogate and arrest the above accused persons from Ld. Duty MM vide order dated 28.06.2021, on the basis of their disclosure statement obtained in e-FIR No.127/2021 u/s 379/411/34 IPC PS Mundka regarding their involvement in the present case. However, during investigation no recovery could be effected from them and there is no evidence on record to charge sheet the above accused persons and thus, prayed to release both the accused persons.

Heard. Perused.

As per IO no recovery could be effected from the above accused persons. Since there is no incriminating material on record to charge sheet the above accused persons, the application is allowed.

Accused Shiva and Pritam Charan @ Deepak are directed to be released from JC if not required in any other case. Release warrants of the accused persons be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.

Aakanksha
11/7/21
(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

353

11/7/21
Pr. Mr. Suresh Rana, I.O. u
Surrey documents of surety
Parveen Kumar are not satisfactory.
Thus, I.O. counsel wishes to produce
himself as surety and withdraw
the previous surety Parveen
Annexed. Let fresh bail
hands be filed. This surety bond
is withdrawn.
J.S.



MP-9211487102

FORM NO. 45

**Bond and Bail Bond for Attendance before
Office Incharge of Police Station of Court
(Section 436, 437, 438 (3) and 441)**

In the court of Shri HON'BLE DUTY M.M. (WEST), THE: DELHI
Police Station MUNDKA Next date of hearing
Under Section 498A/304-B/34 IPC Sent to Jail On
F. I. R. No. 150/2021

Bail Bond

I SANDEEP SINGH Son of Shri Late Shri Ram Sneh
Residence Village & PO Dighal, P.S./Tehsil Dighal (Beril) Jhajar, Harvana-124107
having been arrested or detained without warrant by the Officer Incharge of
MUNDKA, DELHI Police Station for having been brought before this Honourable
Court charged with the offence of 498A/304-B/34 IPC and required to give
surety for my attendance before such Officer of Courton condition that I shall attend such
Officer Officer or Court on every day on which any investigation or trial is held with regard to
such charge and in case of my making default here in myself to forfeit to Government the sun
of Rs. 50,000/-

DELHI
DATED 9-7-2021

S.M.O. ID
to verify by
11/7/21

In J.C.
Signature

I PARVEEN KUMAR Son of Shri BALBIR SINGH
Residence D-13-D, Gali No.1, Sanjay Mohalla, Bhaianpura, Delhi-53
hereby declare my self for the above said Shri Sandeep Singh
that he shall attend the Officer-in-charge of Mundka, Delhi
Police Station or the Court of Shri Hon'ble Duty M.M. (West), THE: DELHI
every day on which any investigation in the charge is made or any trial on such charge is held
that he shall be and re-appear before such officer or court for the purpose of such
investigation to answer the charge against him (as the case may be) and in the case or his
making default herein I have blind myself to forfeit to Govt. the sum of
Rs. 50,000/-

DMM 9/7/21

Dated this 9th Day of July, 2021

gadat

Signature.

Witness
1 [Signature]
2 [Signature]

[Handwritten signatures and dates]
9/7/21

FIR No.639/2021
PS: Punjabi Bagh
State vs. Sonu
u/s 25/54/59 Arms Act

11.07.2021 (At 03:30 pm)

Present: Ld. APP for the State present through VC.
Accused **Sonu** S/o Yogender R/o 2112, Gali No.7, Prem Nagar,
Patel Nagar, Delhi produced after fresh arrest.
IO HC Krishan Kumar in person.

Accused Sonu has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued, medical examination of accused
was conducted on 11.07.2021 as per the MLC attached, no fresh external
injury was found. Thus, accused Sonu is remanded to JC till **25.07.2021**.
Accused be produced before Ld. Duty MM concerned on **25.07.2021**. JC
warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

e-FIR No.00628/2021
FIR No.128/2021
PS: Punjabi Bagh
State vs. Sonu
u/s 411 IPC

11.07.2021 (At 03:35 pm)

Present: Ld. APP for the State present through VC.
Accused **Sonu** S/o Yogender R/o 2112, Gali No.7, Prem Nagar,
Patel Nagar, Delhi produced after fresh arrest.
IO HC Krishan Kumar in person.

Accused Sonu has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. Thus, accused Sonu is remanded to
JC till **25.07.2021**. Accused be produced before Ld. Duty MM concerned
on **25.07.2021**. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

FIR No.415/2021
PS: Moti Nagar
State vs. Afjal
u/s 20/61/85 NDPS Act

11.07.2021 (At 03:40 pm)

Present: Ld. APP for the State present through VC.
Accused Afjal S/o Abraj R/o Village Baksena PS Hazratpur,
Tehsil Dataganj, UP, produced after fresh arrest.
IO / SI Ishwar Singh in person.

Accused has been produced after fresh arrest.

Grounds for arrest perused. Accused has been medically
examined.

An application seeking one day PC remand of the accused has
been moved by the IO. It has been submitted by the IO that the police
custody of the accused is required for search of co-accused Azad.

Heard. Perused.

Disclosure statement of the accused is already on record
whereby accused has disclosed that he can get his co-accused Azad caught
from Kachhi Colony, Khajuri. Accused has made the same statement before
this Court today. Keeping in view the submissions made by the IO and to
facilitate the investigation, one day PC remand of accused Afjal is granted.

Accused be produced on 12.07.2021 before Ld. Duty MM
concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021

Challan No.DL 17959210710110338
Ref. No.MTC 0964 4016 2021
Date of commission of offence: 10.07.2021
Vehicle No.DL8SAB7166
Circle: Model Town

11.07.2021 (At 03:50 pm)

Present: Ld. APP for the State present through VC.
Accused Shiv Narayan Singh (driver & owner) S/o Bhola Ram
R/o 1115-488-2, Azadpur Village, Delhi in person.

At request, be put up before the concerned Court on 12.07.2021



(Aakanksha)

Duty MM-II/West/Delhi/11.07.2021